

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1284/2020

This the 21st day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Ghulam Hassan Rather, age 63 years, S/o Wali Mohd. Rather, R/o Damhal Hanjipora, Kulgam.
2. Ghulam Haider Magrey, Age 60 years, S/o Mohd Rustum Magrey, R/o: Wattoo, Kulgam.
3. Habibullah Shah, age 63 years, S/o Ghulam Nabi Shah, Rp Bihibag, Kulgam.
4. Abdul Rashid Naikoo (Sofi), age 60 years, S/o Reshi Naikoo (Sofi) R/o H.S. Kulgam.

.....Applicants

(Advocate: Ms. Ishrat proxy counsel for Mr. Bhat Fayaz Ahmad)

Versus

1. UT of J&K through Commissioner Secretary to Govt. Public Health Engineering (Jal Shakti) Department, Civil Sectt. Jammu/Srinagar.
2. Chief Engineer, PHE Kashmir-190001.
3. Superintendent Engineer Hydraulic Circle, Anantnag.
4. Executive Engineer, Special PHE (Jal Shakti) Division, Kulgam-192231.
5. Accountant General (A&E), Srinagar-190001

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. D.A.G. for Mr. Amit Gupta, Id. A.A.G)



O R D E R

[O R A L]



During the course of arguments, learned counsel for the applicants seeks that respondents may be directed to consider the claim of the applicants for upgradation of grade under SRO 59 of 1990. He further submitted that he will be satisfied if a direction is given to respondents/competent authority to consider the O.A. as their representation and decide the same within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider this O.A. as representation of the applicants and take a decision on the claim of the applicants for upgradation of grade under SRO 59 of 1990, by passing a reasoned and speaking order in accordance with rules within a period of one month from the date of receipt of a certified copy of this order with intimation to the applicants.
3. It is made clear that I have not expressed any opinion on the merits of the case.
4. No order as to cost.

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun